

## **Foreigners (Production of Proof of Identity) Orders, 1991**

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## **Foreigners (Production of Proof of Identity) Orders, 1991**

In exercise of the powers conferred by Section 3 of the Foreigners Act, 1946 (31 of 1946), the Central Government hereby makes the following order, namely:-

### **1. 1 :-**

(1) These orders may be called the Foreigners (Production of Proof of Identity) Orders, 1991.

(2) They shall come into force on the 10th day of December, 1991 and shall remain in force up to and inclusive of 16th December, 1991.

### **2. 2 :-**

Every foreigner who is required to be in possession of a passport or any other travel document for the purpose of entry into India shall carry with him at all times, while he is in the Union Territory of Delhi, his pass- port or such other travel document as it is required to be in his possession or other proof of his identity as also the certificate of registration and residential permit, if any, issued to him under the Registration of Foreigners i^ules, 1939, and the Foreigners Order, 1948, and shall be liable to produce the same on demand to any police officer concerned with internal security duty in respect of foreigners.